

**M/s. Sumitomo Corporation.**

For contravention of certain provisions of FERA (related to the commission earned in this deal), a penalty was imposed on M/s. Jyotsna Holdings. In appeal, this order imposing penalty was set aside by the FERA Board. The Government have since filed an appeal against this decision of the Board; the matter is presently pending in the Delhi High Court.

[*Translation*]

**Alleged Irregularities in Recruitment in Jhansi Division**

2309. SHRI RAM SAJIWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of some irregularities in the matter of recruitment of scheduled Tribes candidates in class IV posts in Jhansi Division of the Central Railway;

(b) if so, the details thereof; and

(c) the remedial and corrective action taken in the matter?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

**Linking of new stations by Vayudoot and Indian Airlines**

2310. SHRI HARISH RAWAT: Will the Minister of CIVIL AVIATION be pleased to state the names of new stations which are proposed to be linked with Vayudoot and Indian Airlines during the Eighth Plan, State-wise?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF

MOHAMMAD KHAN): Indian Airlines has no plans to airlink any new station during the 8th plan period.

State-wise list of stations proposed to be airlinked by Vayudoot during the 8th plan Period is given in the statement given below:

**STATEMENT**

*Rajasthan*

1. Abu Road
2. Ajmer
3. Alwar
4. Ganganagar
5. Bhilwara
6. Bharatpur

*Madhya Pradesh*

1. Bilai
2. Shivpuri
3. Ujjain
4. Chhindwara
5. Balaghat
6. Ratlam
7. Neemuch
8. Sahdol
9. Sagar

*Maharashtra*

1. Chandrapur